

(c) and (d) As mentioned in reply to (a) & (b) above, Section 235 of the Act empowers the Central Government, to appoint Inspectors for investigation of affairs of a company. This Section does not bestow any extra judicial power to SFIO.

**National Competition policy**

1613. DR. JANARDHAN WAGHMARE:

SHRI NAND KUMAR SAI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has finalized the draft National Competition Policy in the recent past;
- (b) if so, the salient features thereof;
- (c) the extent to which the new draft policy is likely to bring competition culture in the country;
- (d) the details of mandate of the Competition Commission of India; and
- (e) the extent to which the Commission has been able to achieve the objectives, so far?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH): (a) to (c) No, Sir. The draft National Competition Policy document is presently at the stage of consultations. The draft policy seeks to integrate principles of competition in various economic policies of the Government and reap the benefits of competition therein.

(d) Competition Commission of India (CCI) is mandated inter-alia to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and to ensure freedom of trade carried on by other participants, in market in India.

(e) The Commission is fully functional and it has been working continuously to achieve its objectives.

**RoCs probe into accounts of chit fund and multi-level  
marketing companies**

1614. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Ministry has asked the Registrar of Companies (RoCs) to